

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 146 of 2011 &
I.A.Nos. 230 of 2011, 231 of 2011 & 232 of 2011**

Dated: 5th December, 2011

**Present : Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice P.S. Datta, Judicial Member**

In the matter of:

Shree Krishna Captive Energy P. Ltd Appellant (s)

Versus

Haryana Vidyut Prasaran Nigam Ltd. & Ors. Respondent (s)

Counsel for the Appellant (s) : Ms. Radhika Kolluru

Counsel for the Respondent (s) : Ms. Khyati Gupta for UHBVNL

ORDER

Learned counsel for the respondent no.2 has filed reply today. None has appeared on behalf of respondent no.3 despite service. Learned counsel for the appellant has filed an affidavit to withdraw I.A. No. 231 of 2011 regarding impleadment of Hareda. Accordingly, the same is permitted.

Post the matter on **11th January, 2012.**

In the meantime, the appellant is at liberty to file rejoinder, if any.

**(Justice P.S. Datta)
Judicial Member**

**(Rakesh Nath)
Technical Member**

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